

APPLICATION U/S 151 CPC

Sushma & Ors. V. Ramkaur & Ors.

20.06.2020.

Present: Sh. Sumit Nandwani, Id. Counsel for D1&2, appeared through
CiscoWebexApp.

No other party is present.

The present application, moved U/s 151 CPC, by the defendant No.1, has been assigned to the Court of undersigned by the Ld. District & Session's Judge, East, KKD, Delhi on 18.06.2020 and next date fixed therein was 19.06.2020, however, this matter was already fixed for 20.06.2020 by the Ld. Court of Sh. Sanjay Sharma-I, DJ, (Commercial), East, KKD Courts, Delhi on 10.06.2020, therefore, the present application is taken up today for hearing, as per request made on 19.06.2020, by Shri. Nandwani.

Sh. Nandwani, submits that on the LDOH he had already provided mobile number/email ID of the Id. Counsel for the plaintiff for the service of notice of the application, moved U/s 151 CPC, by him, for vacation of the interim order passed by the Ld. Court of Sh. Sanjay Sharma-I, ADJ East District, KKD Courts Delhi. His further submission is that the original date fixed in the matter is 11.08.2020 and file has to be awaited from the Ld. Court of Sh. Vijay Kumar Jha, ADJ-02, East Distt., KKD Courts, Delhi.

There is no material to show report of service of the summons to the plaintiff/respondent/counsel of this application for vacation of stay. Therefore, matter cannot be looked into at this stage.

Sh. Nandwani, submits that the defendant No.3 is already exparte and also not in touch, though, earlier represented by him and he has already filed written statement also reply to the interim application, further, application U/o 7 rule 11 CPC and the present application U/s 151 CPC.

Put up on 11.08.2020 for reply to the present application by the plaintiff, also to the application U/o 7 rule 11 CPC and further, replication, if any. Copies of these pleadings be supplied to other side through email, if possible, notice of the present application be sent to the plaintiff/counsel, on furnishing of PF, in due course, or even otherwise, through email to the plaintiff/counsel and matter be put up before the court concerned for further consideration.

The order does not require signature, since it is computer generated.

--Sd--

(Sanatan Prasad)

Additional District Judge-01/East/KKD/20.06.2020



शानतन प्रसाद
SANATAN PRASAD
अतिरिक्त जिला न्यायाधीश-01
Additional District Judge-01
पूर्वी जिला कक्ष संख्या-8, द्वितीय
East District, Room No. 8, 2nd F.
कड़कड़ूमा न्यायालय, दिल्ली
Karkardooma Courts, Delhi

Civil Suit - Smt. Pooja Devi v. Smt. Uma & Ors.

20.06.2020.

Present: Sh. Shantanu Bhardwaj, Id. Counsel for plaintiff, appeared through CiscoWebexApp.

Sh. M.K.Singh, Id. Counsel for defendants no.1 to 3, appeared through CiscoWebexApp

Sh. Arun Sharma, Id. Counsel for BSES/defendant No.5, appeared through CiscoWebexApp.

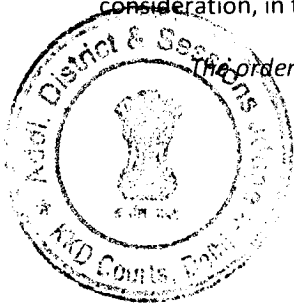
The present matter has been assigned to the Court of undersigned by the Ld. District & Session's Judge, East, KKD, Delhi on 18.06.2020 and next date fixed therein was 19.06.2020, however, this matter was listed before me on 05.06.2020 when the bail applications were listed and next date in this matter was fixed of 20.06.2020, therefore, the present matter is taken up today for hearing, as per request made on 19.06.2020.

Sh. M.K.Singh, Id. Counsel for defendants No.1 to 3, seeks time to file written statement.

Sh. Arun Sharma, files written statement alongwith copy in the Court. Copy be supplied to the plaintiff/counsel against receipt. Sh. Sharma, also sent copy of the written statement through email on the email ID of the office of Shri Shantuanu Bhardwaj.

Ld. Counsels for plaintiff and defendants No. 1 to 3 submit that contesting parties shall try to settle the matter amicably. Sh. Bhardwaj, admits that sub-meter has been installed and the plaintiff shall pay the charges towards the consumption of electricity, according to applicable higher slab of per unit, as per actual consumption and pay the same charges to the defendants No.1 to 3 by 5th day of every month and thereupon, the defendants no.1 to 3 shall not disturb the uninterrupted supply of electricity to the plaintiff on regular payment as above.

List the matter on 07.09.2020 for WS by defendants No.1 to 3/also replication, to the WS, filed by the defendant no.4, with copy in advance to him, through email for further consideration, in the matter.



The order does not require signature, since it is computer generated.

--Sd--

(Sanatan Prasad)

Additional District Judge-01/East/KKD/20.06.2020